(d) In order to overcome the shortage of Law Officers in CBI, a Scheme for contractual appointment of Law Officers for CBI has been notified. It enables CBI to engage Prosecuting officers on contract basis for a period up to 5 years.

(e) It is the endeavour of the Government to fill up the vacancies at the earliest and accordingly has taken several steps which, *inter-alia*, include:

- Grant of Special Incentive Allowance @ 25% of Pay up to the level of Senior Superintendent of Police and @ 15% for officers above that rank to attract officers on deputation.
- Amendment and rationalization of recruitment rules for various posts from time to time to meet the changing requirements of the CBI.
- Decentralization of induction of officers upto Inspector level on deputation.
- Diversion of 77 posts of Deputy Superintendent of Police from deputation quota to promotion quota, as a one time measure in relaxation of Recruitment Rules to expedite filling up of these posts.

Condition on Indian administration globally

†3762. SHRI RAJ MOHINDER SINGH MAJITHA:
SHRI SHIVANAND TIWARI:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that even at world level, position of Indian administration is being considered to be very pitiable;

(b) if so, the reaction of Government in this regard;

(c) whether it is a fact that it is necessary to bring transparency and accountability in administrative control of the country;

(d) if so, the reaction of Government in this regard; and

(e) whether Government is considering/taking steps in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) No, Sir.

(b) Does not arise.

(c) to (e) The Right to Information Act, 2005 has been enacted to ensure transparency and accountability in Government working. Further, for preparing a detailed blueprint for revamping the

†Original notice of the question was received in Hindi.

public administration system, the Government of India had set up the Second Administrative Reforms Commission (ARC) on 31.08.2005. The Commission has completed its work on 30.04.2009 and submitted fifteen reports. The Commission has suggested various measures to achieve a proactive, responsive, accountable, sustainable and efficient administration at all levels of government. The accepted recommendations contained in the Reports are at various stages of implementation in the Government of India.

Orders of High Court for CBI probe

3763. SHRI OM PRAKASH MATHUR: Will the PRIME MINISTER be pleased to state:

(a) the reaction of Government to the recent Supreme Court judgment that High Courts can order a CBI probe without the consent of the State concerned;

(b) to what extent the judgment makes difference to the existing procedure; and

(c) its impact on the Centre-State relations *vis-a-vis* the CBI?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) The Government have noted the judgement of the Constitutional Bench of the Hon'ble Supreme Court dated 17.02.2010 in the case of State of West Bengal & Ors. *Vs.* Committee for Protection of Democratic Rights, West Bengal & Ors., giving finality to the stand earlier taken by the Hon'ble Supreme Court as well as various High Court(s) that they have inherent powers to order investigation by the Central Bureau of Investigation (CBI) under Article 32 and Article 226 of the Constitution respectively.

(b) This makes no change to the existing procedure as stipulated in the Delhi Special Police Establishment Act, 1946.

(c) Does not arise.

Amendment in RTI Act

3764. SHRI RAMDAS AGARWAL: Will the PRIME MINISTER be pleased to state:

(a) whether Government is considering to amend the RTI Act so as to bring the clear number of State Information Commissioners in the Act itself on their geographic basis to rule out delay and inaction by the State Governments to appoint adequate number of required Information Commissioners;

(b) whether Government is also considering to establish any monitoring mechanism to oversee the implementation of the RTI Act to ensure its effective implementation; and